## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 253/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read

with Clause 7 of the Letter of Intent dated 14.01.2016 issued by Brihan Mumbai Electric Supply and Transport Undertaking (BEST) to Tata Power Trading Company Ltd. seeking directions of payment of late payment surcharge on account of delay by BEST in honouring the invoice(s) raised by Petitioner towards claiming additional expenditure incurred by it on account of increase in Clean

Energy Cess (CEC) and interest thereupon.

Petitioner : JITPL

Respondent : BEST & Anr

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon

Parties Present : Shri Aniket Prasoon, Advocate, JITPL

Shri Aman Sheikh, Advocate, JITPL Shri Sarthak Sareen, Advocate, JITPL Ms. Nikita Choukse, Advocate, BEST Ms. Himani Yadav, Advocate, BEST Shri Tushar Mathur, Advocate, BEST

## **Record of Proceedings**

The case was called out through a virtual hearing.

2. The Commission, after hearing the submissions of the learned counsel for the Petitioner and the learned counsel for the Respondent BEST that the matter is required to be adjudicated by the Commission, reserved its order in the matter on 'maintainability.'

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

